
(2016) 04 JH CK 0182

In the Jharkhand High Court

Case No : I.A. No. 821 of 2015 with I.A. No. 4430 of 2015 with Civil Review No. 1 of 2015

Dr. Shashi Bhushan Prasad

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision : 27-04-2016

Acts Referred:

Civil Procedure Code, 1908 (CPC) — Order 47 Rule 1

Citation : (2016) 4 AIRJharR 30 : (2016) 3 JBCJ 519 : (2016) 4 JCR 361 : (2017) 2 JLJR 629

Hon'ble Judges : Mr. D.N. Patel Mr. Ananda Sen, JJ.

Bench : Division Bench

Advocate : M/s Abhishek Baid, Rahul Kumar Das and Rohit Ranjan Sinha, Advocates, for the Petitioner; Mr. Ajit Kumar, Adl. A.G, for the Respondents

Final Decision : Disposed Off

Judgement

D.N. Patel, J.—I.A. No. 821 of 2015

Present interlocutory application has been preferred under section 5 of the Limitation Act, 1963, for condonation of delay of 131 days in preferring this Civil Review Application.

2. Having heard counsel for the both sides and looking to the reasons stated in the interlocutory application, especially in paragraph No.2, it appears that there are reasonable grounds for condonation of delay.

3. In view of these facts, we hereby, condone the delay in preferring this Civil Review Application. Accordingly, I.A. No. 821 of 2015 is allowed and disposed of.

Civil Review No. 01 of 2015

4. Present Civil Review Application has been filed for review of the order dated 19th August, 2014 passed by a Division Bench of this Court in L.P.A. No. 34 of 2014, whereby the said Letters Patent Appeal preferred by the present applicant

was dismissed.

5. Counsel for the applicant has submitted that this applicant is the original appellant in Letters Patent Appeal No. 34 of 2014, which was filed against the Order dated 2nd December, 2013 passed in W.P.(S) No. 60 of 2013, vide which the said writ petition was dismissed. Thereafter, this Letters Patent Appeal was preferred by the present applicant (the original petitioner of W.P.(S) No. 60 of 2013), which was also dismissed and now the present Civil Review has been preferred mainly on the ground that vide an Order dated 10th July, 2007 (Annexure 2/1 to the memo of this Civil Review), services of this applicant was allotted to the State of Bihar.

This aspect of the matter was not pointed out when the Letters Patent Appeal was argued out by the applicant and now it is submitted by the counsel for the applicant in this Civil Review Application that it was not within the knowledge of the appellant (present applicant) at the time the Letters Patent Appeal was preferred and therefore, it could not be brought to the notice of the Division Bench that as his services being already allotted to State of Bihar, the State of Jharkhand has no power, jurisdiction and authority to pass any order, much less the order of dismissal with respect to the petitioner and therefore, this civil review may be allowed.

6. Having heard counsel appearing for both sides and looking to the facts and circumstances of the case, we see no reason to entertain this civil review application mainly for the following facts and reasons:

(I) This appellant joined the services of the respondents at District Dumka in the year 1988. Thereafter, in the month of April, 1998 he was posted at Mahatma Gandhi Memorial Medical College, Jamshedpur. In the month of November, 1998, he applied for five days leave, but, five days was converted into five years by this applicant unauthorisedly.

(II) Thus, for an absenteeism of five years, ultimately the disciplinary proceedings were initiated. Necessary show-cause notices were given and adequate opportunity was also given to the present applicant to represent his case. Departmental enquiry was conducted and the charges levelled against this appellant were proved in the departmental proceedings. The enquiry report is dated 12th February, 2007 and thereafter, disciplinary authority imposed the punishment of dismissal on 20th September, 2012.

Thus, this appellant remained absent for five years unauthorisedly and surprisingly Government also chose to wait for five years (after the enquiry Officer submitted his report) before passing the order of dismissal and thus, it appears that the Government and this appellant are of the same stalk. Nonetheless, fact remains that against the dismissal order for proved unauthorised absenteeism of this applicant even a writ petition was also preferred by this appellant-applicant, which was dismissed vide order dated 2nd December, 2013. Thereafter, against the order dated 2nd December, 2013, a

Letters Patent Appeal, being L.P.A. No. 34 of 2014 was also preferred which was dismissed vide order dated 19th August, 2014.

Now, a contention is raised by this appellant in this Civil Review Application, for review of the order dated 19th August, 2014 passed by this court in the Letters Patent Appeal, to the effect that before five years from the date of his dismissal, his services were allotted to the State of Bihar vide Order dated 10th July, 2007 (Annexure 2/1 to the memo of this Civil Review), hence respondent State of Jharkhand has no power, jurisdiction and authority to pass the order of dismissal.

We are not accepting this contention for the purpose of review mainly for the following reasons.

(a) The cadre allotment dated 10th July, 2007 (Annexure 2/1 to the memo of the civil review) was never made operative at all.

(b) This appellant has never joined or resumed his duties at State of Bihar.

(c) The employer-employee relationship between the State of Jharkhand was alive when the disciplinary authority passed the order of dismissal.

(d) It appears that this appellant by hook or crook wants to remain in the court despite the fact that opportunity of being heard was already given to him in the departmental proceeding, thereafter, before the learned Single Judge and lastly before the Division Bench and even a Special Leave Petition was also preferred (against the order passed by the Division Bench), which was withdrawn on 22nd April, 2015.

(e) The order of allotment of the services of this appellant to the State of Bihar is much earlier in point of time, viz. 10th July, 2007. Neither the said order dated 10th July, 2007 was made operative so far as this appellant-applicant is concerned nor this appellant has joined the services of the State of Bihar. Hence, the aforesaid contention for preferring this Review Application is not accepted by this court.

(III) It has been held by the Hon"ble Supreme Court in the case of Aribam Tuleswar Sharma v. Aibam Pishak Sharma, reported in (1979) 4 SCC 389, at Para no. 3 as under :

"3. The Judicial Commissioner gave two reasons for reviewing his predecessor's order. The first was that his predecessor had overlooked two important documents Exs. A-1 and A-3 which showed that the respondents were in possession of the sites even in the year 1948-49 and that the grants must have been made even by then. The second was that there was a patent illegality in permitting the appellant to question, in a single writ petition, settlement made in favour of different respondents. We are afraid that neither of the reasons mentioned by the learned Judicial Commissioner constitutes a ground for review. It is true as observed by this Court in Shivdeo Singh v. State of Punjab there is nothing in Article 226 of the Constitution to preclude a High Court from

exercising the power of review which inheres in every court of plenary jurisdiction to prevent miscarriage of justice or to correct grave and palpable errors committed by it. But, there are definitive limits to the exercise of the power of review. The power of review may be exercised on the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made; it may be exercised where some mistake or error apparent on the face of the record is found; it may also be exercised on any analogous ground. But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate powers which may enable an appellate court to correct all manner of errors committed by the subordinate court."

(Emphasis supplied)

(IV) It has further been held by Hon"ble Supreme Court in the case of Meera Bhanja v. Nirmala Kumari Choudhury, reported in (1995) 1 SCC 170, specially at Para nos. 8, 9 and 15 as under :

"8. It is well settled that the review proceedings are not by way of an appeal and have to be strictly confined to the scope and ambit of Order 47, Rule 1 , CPC. In connection with the limitation of the powers of the court under Order 47, Rule 1 , while dealing with similar jurisdiction available to the High Court while seeking to review the orders under Article 226 of the Constitution of India, this Court, in the case of Aribam Tuleswar Sharma v. Aribam Pishak Sharma, speaking through Chinnappa Reddy, J., has made the following pertinent observations: (SCC p. 390, para 3)

"It is true as observed by this Court in Shivdeo Singh v. State of Punjab, there is nothing in Article 226 of the Constitution to preclude the High Court from exercising the power of review which inheres in every Court of plenary jurisdiction to prevent miscarriage of justice or to correct grave and palpable errors committed by it. But, there are definitive limits to the exercise of the power of review. The power of review may be exercised on the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made; it may be exercised where some mistake or error apparent on the face of the record is found; it may also be exercised on any analogous ground. But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate power which may enable an appellate court to correct all manner of errors committed by the subordinate court."

9. Now it is also to be kept in view that in the impugned judgment, the Division Bench of the High Court has clearly observed that they were entertaining the

review petition only on the ground of error apparent on the face of the record and not on any other ground. So far as that aspect is concerned, it has to be kept in view that an error apparent on the face of record must be such an error which must strike one on mere looking at the record and would not require any long-drawn process of reasoning on points where there may conceivably be two opinions. We may usefully refer to the observations of this Court in the case of Satyanarayan Laxminarayan Hegde v. Mallikarjun Bhavanappa Tirumale wherein, K.C. Das Gupta, J., speaking for the Court has made the following observations in connection with an error apparent on the face of the record:

An error which has to be established by a long-drawn process of reasoning on points where there may conceivably be two opinions can hardly be said to be an error apparent on the face of the record. Where an alleged error is far from self-evident and if it can be established, it has to be established, by lengthy and complicated arguments, such an error cannot be cured by a writ of certiorari according to the rule governing the powers of the superior court to issue such a writ.

15. In our view the aforesaid approach of the Division Bench dealing with the review proceedings clearly shows that it has overstepped its jurisdiction under Order 47, Rule 1 CPC by merely styling the reasoning adopted by the earlier Division Bench as suffering from a patent error. It would not become a patent error or error apparent in view of the settled legal position indicated by us earlier. In substance, the Review Bench has re-appreciated the entire evidence, sat almost as court of appeal and has reversed the findings reached by the earlier Division Bench. Even if the earlier Division Bench's findings regarding C.S. Plot No. 74 were found to be erroneous, it would be no ground for reviewing the same, as that would be the function of an appellate court. Learned counsel for the respondent was not in a position to point out how the reasoning adopted and conclusion reached by the Review Bench can be supported within the narrow and limited scope of Order 47, Rule 1 CPC. Right or wrong, the earlier Division Bench judgment had become final so far as the High Court was concerned. It could not have been reviewed by reconsidering the entire evidence with a view to finding out the alleged apparent error for justifying the invocation of review powers. Only on that short ground, therefore, this appeal is required to be allowed. The final decision dated 8-7-1986 of the Division Bench dismissing the appeal from Appellate Decree No. 569 of 1973 insofar as C.S. Plot No. 74 is concerned as well as the review judgment dated 5-9-1984 in connection with the very same plot, i.e., C.S. Plot No. 74, are set aside and the earlier judgment of the High Court dated 3-8-1978 allowing the second appeal regarding suit Plot No. 74 is restored. The appeal is accordingly allowed. In the facts and circumstances of the case, there will be no order as to costs."

(Emphasis supplied)

(V) It has further been held by the Hon^{ble} Supreme Court in the case of Parsion Devi v. Sumitri Devi, reported in (1997) 8 SCC 715, specially in Para nos. 7 to 9

as under :

"7. It is well settled that review proceedings have to be strictly confined to the ambit and scope of Order 47, Rule 1 CPC. In *Thungabhadra Industries Ltd. v. Govt. of A.P.* SCR at p. 186 this Court opined:

"What, however, we are now concerned with is whether the statement in the order of September 1959 that the case did not involve any substantial question of law is an 'error apparent on the face of the record?'. The fact that on the earlier occasion the Court held on an identical state of facts that a substantial question of law arose would not per se be conclusive, for the earlier order itself might be erroneous. Similarly, even if the statement was wrong, it would not follow that it was an 'error apparent on the face of the record?', for there is a distinction which is real, though it might not always be capable of exposition, between a mere erroneous decision and a decision which could be characterised as vitiated by 'error apparent?'. A review is by no means an appeal in disguise whereby an erroneous decision is reheard and corrected, but lies only for patent error. "

8. Again, in while quoting with approval a passage from *Aribam Tuleswar Sharma v. Aribam Pishak Sharma* this Court once again held that review proceedings are not by way of an appeal and have to be strictly confined to the scope and ambit of Order 47, Rule 1 CPC.

9. Under Order 47, Rule 1 CPC a judgment may be open to review inter alia if there is a mistake or an error apparent on the face of the record. An error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power of review under Order 47, Rule 1 CPC. In exercise of the jurisdiction under Order 47, Rule 1 CPC it is not permissible for an erroneous decision to be "reheard and corrected". A review petition, it must be remembered has a limited purpose and cannot be allowed to be "an appeal in disguise."

(Emphasis supplied)

(VI) It has further been held by the Hon"ble Supreme Court in the case of *Haridas Das v. Usha Rani Banik*, reported in (2006) 4 SCC 78, specially in Para nos. 13 to 18 as under :

"13. In order to appreciate the scope of a review, Section 114 CPC has to be read, but this section does not even adumbrate the ambit of interference expected of the court since it merely states that it "may make such order thereon as it thinks fit". The parameters are prescribed in Order 47 CPC and for the purposes of this lis, permit the defendant to press for a rehearing "on account of some mistake or error apparent on the face of the records or for any other sufficient reason". The former part of the rule deals with a situation attributable to the applicant, and the latter to a jural action which is manifestly incorrect or on which two conclusions are not possible. Neither of them postulate

a rehearing of the dispute because a party had not highlighted all the aspects of the case or could perhaps have argued them more forcefully and/or cited binding precedents to the court and thereby enjoyed a favourable verdict. This is amply evident from the Explanation to Rule 1 Order 47 which states that the fact that the decision on a question of law on which the judgment of the court is based has been reversed or modified by the subsequent decision of a superior court in any other case, shall not be a ground for the review of such judgment. Where the order in question is appealable the aggrieved party has adequate and efficacious remedy and the court should exercise the power to review its order with the greatest circumspection. This Court in *Thungabhadra Industries Ltd. v. Govt. of A.P.* held as follows: (SCR p. 186)

"[T]here is a distinction which is real, though it might not always be capable of exposition, between a mere erroneous decision and a decision which could be characterised as vitiated by 'error apparent'. A review is by no means an appeal in disguise whereby an erroneous decision is reheard and corrected, but lies only for patent error. ...where without any elaborate argument one could point to the error and say here is a substantial point of law which stares one in the face, and there could reasonably be no two opinions entertained about it, a clear case of error apparent on the face of the record would be made out."

14. In *Meera Bhanja v. Nirmala Kumari Choudhury* it was held that:

"8. It is well settled that the review proceedings are not by way of an appeal and have to be strictly confined to the scope and ambit of Order 47, Rule 1 CPC. In connection with the limitation of the powers of the court under Order 47, Rule 1, while dealing with similar jurisdiction available to the High Court while seeking to review the orders under Article 226 of the Constitution, this Court, in *Aribam Tuleswar Sharma v. Aribam Pishak Sharma* speaking through Chinnappa Reddy, J. has made the following pertinent observations:

"It is true there is nothing in Article 226 of the Constitution to preclude the High Court from exercising the power of review which inheres in every court of plenary jurisdiction to prevent miscarriage of justice or to correct grave and palpable errors committed by it. But, there are definitive limits to the exercise of the power of review. The power of review may be exercised on the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made; it may be exercised where some mistake or error apparent on the face of the record is found, it may also be exercised on any analogous ground. But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate power which may enable an appellate court to correct all manner of errors committed by the subordinate court." (SCC pp. 172-73, para 8)

15. A perusal of Order 47, Rule 1 shows that review of a judgment or an order

could be sought: (a) from the discovery of new and important matters or evidence which after the exercise of due diligence was not within the knowledge of the applicant; (b) such important matter or evidence could not be produced by the applicant at the time when the decree was passed or order made; and (c) on account of some mistake or error apparent on the face of the record or any other sufficient reason.

16. In *Aribam Tuleshwar Sharma v. Aribam Pishak Sharma* this Court held that there are definite limits to the exercise of power of review. In that case, an application under Order 47, Rule 1 read with Section 151 of the Code was filed which was allowed and the order passed by the Judicial Commissioner was set aside and the writ petition was dismissed. On an appeal to this Court it was held as under: (SCC p. 390, para 3)

"It is true as observed by this Court in *Shivdeo Singh v. State of Punjab* there is nothing in Article 226 of the Constitution to preclude a High Court from exercising the power of review which inheres in every court of plenary jurisdiction to prevent miscarriage of justice or to correct grave and palpable errors committed by it. But, there are definitive limits to the exercise of the power of review. The power of review may be exercised on the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made; it may be exercised where some mistake or error apparent on the face of the record is found; it may also be exercised on any analogous ground. But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate powers which may enable an appellate court to correct all manner of errors committed by the subordinate court."

17. The judgment in *Aribam* case has been followed in *Meera Bhanja*. In that case, it has been reiterated that an error apparent on the face of the record for acquiring jurisdiction to review must be such an error which may strike one on a mere looking at the record and would not require any long-drawn process of reasoning. The following observations in connection with an error apparent on the face of the record in *Satyanarayan Laxminarayan Hegde v. Millikarjun Bhavanappa Tirumale* were also noted: (AIR p. 137)

"An error which has to be established by a long-drawn process of reasoning on points where there may conceivably be two opinions can hardly be said to be an error apparent on the face of the record. Where an alleged error is far from self-evident and if it can be established, it has to be established, by lengthy and complicated arguments, such an error cannot be cured by a writ of certiorari according to the rule governing the powers of the superior court to issue such a writ." (SCR pp. 901-02)

18. It is also pertinent to mention the observations of this Court in *Parsion Devi*

v. Sumitri Devi. Relying upon the judgments in Aribam and Meera Bhanja it was observed as under: (SCC p. 719, para 9)

"9. Under Order 47, Rule 1 CPC a judgment may be open to review inter alia if there is a mistake or an error apparent on the face of the record. An error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power of review under Order 47, Rule 1 CPC. In exercise of the jurisdiction under Order 47, Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise."

(Emphasis supplied)

(VII) Recently in a case of Haryana State Industrial Development Corpn. Ltd. v. Mawasi, reported in (2012) 7 SCC 200, the Hon'ble Supreme Court, specially in Para nos. 26 to 30 and 32 to 35, has held as under :

"26. At this stage it will be apposite to observe that the power of review is a creature of the statute and no court or quasi-judicial body or administrative authority can review its judgment or order or decision unless it is legally empowered to do so. Article 137 empowers this Court to review its judgments subject to the provisions of any law made by Parliament or any rules made under Article 145 of the Constitution. The rules framed by this Court under that article lay down that in civil cases, review lies on any of the grounds specified in Order 47, Rule 1 of the Code of Civil Procedure, 1908 which reads as under:

Order 47, Rule 1 :

"1. Application for review of judgment.- (1) Any person considering himself aggrieved-

(a) by a decree or order from which an appeal is allowed, but from which no appeal has been preferred,

(b) by a decree or order from which no appeal is allowed, or

(c) by a decision on a reference from a Court of Small Causes, and who, from the discovery of new and important matter or evidence which, after the exercise of due diligence was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake or error apparent on the face of the record, or for any other sufficient reason, desires to obtain a review of the decree passed or order made against him, may apply for a review of judgment to the court which passed the decree or made the order.

(2) A party who is not appealing from a decree or order may apply for a review of judgment notwithstanding the pendency of an appeal by some other party except where the ground of such appeal is common to the applicant and the

appellant, or when, being respondent, he can present to the appellate court the case of which he applies for the review.

Explanation.- The fact that the decision on a question of law on which the judgment of the court is based has been reversed or modified by the subsequent decision of a superior court in any other case, shall not be a ground for the review of such judgment."

27. The aforesaid provisions have been interpreted in several cases. We shall notice some of them. In *S. Nagaraj v. State of Karnataka*, this Court referred to the judgments in *Raja Prithwi Chand Lal Choudhury v. Sukhraj Rai* and *Rajunder Narain Rae v. Bijai Govind Sing* and observed: (*S. Nagaraj case*, SCC pp. 619-20, para 19)

"19. Review literally and even judicially means re-examination or reconsideration. Basic philosophy inherent in it is the universal acceptance of human fallibility. Yet in the realm of law the courts and even the statutes lean strongly in favour of finality of decision legally and properly made. Exceptions both statutorily and judicially have been carved out to correct accidental mistakes or miscarriage of justice.

Even when there was no statutory provision and no rules were framed by the highest court indicating the circumstances in which it could rectify its order the courts culled out such power to avoid abuse of process or miscarriage of justice. In *Raja Prithwi Chand Lal Choudhury v. Sukhraj Rai* the Court observed that even though no rules had been framed permitting the highest court to review its order yet it was available on the limited and narrow ground developed by the Privy Council and the House of Lords. The Court approved the principle laid down by the Privy Council in *Rajunder Narain Rae v. Bijai Govind Sing* that an order made by the Court was final and could not be altered: (*Rajunder Narain Rae case*, MIA p. 216)

?...nevertheless, if by misprision in embodying the judgments, errors have been introduced, these courts possess, by common law, the same power which the courts of record and statute have of rectifying the mistakes which have crept in...The House of Lords exercises a similar power of rectifying mistakes made in drawing up its own judgments, and this Court must possess the same authority. The Lords have, however, gone a step further, and have corrected mistakes introduced through inadvertence in the details of judgments; or have supplied manifest defects, in order to enable the decrees to be enforced, or have added explanatory matter, or have reconciled inconsistencies.?

Basis for exercise of the power was stated in the same decision as under:

?It is impossible to doubt that the indulgence extended in such cases is mainly owing to the natural desire prevailing to prevent irremediable injustice being done by a court of last resort, where by some accident, without any blame, the party has not been heard and an order has been inadvertently made as if the

party had been heard.?

Rectification of an order thus stems from the fundamental principle that justice is above all. It is exercised to remove the error and not for disturbing finality. When the Constitution was framed the substantive power to rectify or recall the order passed by this Court was specifically provided by Article 137 of the Constitution. Our Constitution-makers who had the practical wisdom to visualise the efficacy of such provision expressly conferred the substantive power to review any judgment or order by Article 137 of the Constitution. And clause (c) of Article 145 permitted this Court to frame rules as to the conditions subject to which any judgment or order may be reviewed. In exercise of this power Order 40 had been framed empowering this Court to review an order in civil proceedings on grounds analogous to Order 47, Rule 1 of the Civil Procedure Code. The expression, "for any other sufficient reason" in the clause has been given an expanded meaning and a decree or order passed under misapprehension of true state of circumstances has been held to be sufficient ground to exercise the power. Apart from Order 40, Rule 1 of the Supreme Court Rules this Court has the inherent power to make such orders as may be necessary in the interest of justice or to prevent the abuse of process of court. The court is thus not precluded from recalling or reviewing its own order if it is satisfied that it is necessary to do so for sake of justice."

28. In *Moran Mar Basselios Catholicos v. Most Rev. Mar Poulouse Athanasius*, the three-Judge Bench referred to the provisions of the Travancore Code of Civil Procedure, which was similar to Order 47, Rule 1 CPC and observed: (AIR p. 538, para 32)

"32.It is needless to emphasise that the scope of an application for review is much more restricted than that of an appeal. Under the provisions in the Travancore Code of Civil Procedure which is similar in terms to Order 47, Rule 1 of our Code of Civil Procedure, 1908, the court of review has only a limited jurisdiction circumscribed by the definitive limits fixed by the language used therein.

It may allow a review on three specified grounds, namely, (i) discovery of new and important matter or evidence which, after the exercise of due diligence, was not within the applicant's knowledge or could not be produced by him at the time when the decree was passed, (ii) mistake or error apparent on the face of the record, and (iii) for any other sufficient reason.

It has been held by the Judicial Committee that the words "any other sufficient reason" must mean "a reason sufficient on grounds, at least analogous to those specified in the rule". (See *Chhajju Ram v. Neki*.) This conclusion was reiterated by the Judicial Committee in *Bisheshwar Pratap Sahi v. Parath Nath* and was adopted by our Federal Court in *Hari Sankar Pal v. Anath Nath Mitter*, FC at pp. 110-11. The learned counsel appearing in support of this appeal recognises the aforesaid limitations and submits that his case comes within the ground of ?

mistake or error apparent on the face of the record? or some ground analogous thereto."

29. In *Thungabhadra Industries Ltd. v. Govt. of A.P.*, another three-Judge Bench reiterated that the power of review is not analogous to the appellate power and observed: (AIR p. 1377, para 11)

"11.A review is by no means an appeal in disguise whereby an erroneous decision is reheard and corrected, but lies only for patent error. We do not consider that this furnishes a suitable occasion for dealing with this difference exhaustively or in any great detail, but it would suffice for us to say that where without any elaborate argument one could point to the error and say here is a substantial point of law which stares one in the face, and there could reasonably be no two opinions, entertained about it, a clear case of error apparent on the face of the record would be made out."

30. In *Aribam Tuleshwar Sharma v. Aribam Pishak Sharma*, this Court answered in affirmative the question whether the High Court can review an order passed under Article 226 of the Constitution and proceeded to observe: (SCC p. 390, para 3)

"3. ...But, there are definitive limits to the exercise of the power of review. The power of review may be exercised on the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made; it may be exercised where some mistake or error apparent on the face of the record is found; it may also be exercised on any analogous ground. But, it may not be exercised on the ground that the decision was erroneous on merits. That would be the province of a court of appeal. A power of review is not to be confused with appellate powers which may enable an appellate court to correct all manner of errors committed by the subordinate court."

32. In *Parsion Devi v. Sumitri Devi*, the Court observed: (SCC p. 719, para 9)

"9.An error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power of review under Order 47, Rule 1 CPC ...A review petition, it must be remembered has a limited purpose and cannot be allowed to be ?an appeal in disguise?."

33. In *Lily Thomas v. Union of India*, R.P. Sethi, J., who concurred with S. Saghir Ahmad, J., summarised the scope of the power of review in the following words: (SCC p. 251, para 56)

"56. ...Such powers can be exercised within the limits of the statute dealing with the exercise of power. The review cannot be treated like an appeal in disguise. The mere possibility of two views on the subject is not a ground for review. Once a review petition is dismissed no further petition of review can be entertained."

The rule of law of following the practise of the binding nature of the larger Benches and not taking different views by the Benches of coordinated jurisdiction of equal strength has to be followed and practised."

34. In *Haridas Das v. Usha Rani Banik*, the Court observed: (SCC p. 82, para 13)

"13. ...The parameters are prescribed in Order 47 CPC and for the purposes of this lis, permit the defendant to press for a rehearing ?on account of some mistake or error apparent on the face of the records or for any other sufficient reason?. The former part of the rule deals with a situation attributable to the applicant, and the latter to a jural action which is manifestly incorrect or on which two conclusions are not possible. Neither of them postulate a rehearing of the dispute because a party had not highlighted all the aspects of the case or could perhaps have argued them more forcefully and/or cited binding precedents to the court and thereby enjoyed a favourable verdict."

35. In *State of W.B. v. Kamal Sengupta*, the Court considered the question whether a Tribunal established under the Administrative Tribunals Act, 1985 can review its decision, referred to Section 22(3) of that Act, some of the judicial precedents and observed: (SCC p. 633, paras 21-22)

"21. At this stage it is apposite to observe that where a review is sought on the ground of discovery of new matter or evidence, such matter or evidence must be relevant and must be of such a character that if the same had been produced, it might have altered the judgment. In other words, mere discovery of new or important matter or evidence is not sufficient ground for review *ex debito justitiae*. Not only this, the party seeking review has also to show that such additional matter or evidence was not within its knowledge and even after the exercise of due diligence, the same could not be produced before the court earlier.

22. The term ?mistake or error apparent? by its very connotation signifies an error which is evident *per se* from the record of the case and does not require detailed examination, scrutiny and elucidation either of the facts or the legal position. If an error is not self-evident and detection thereof requires long debate and process of reasoning, it cannot be treated as an error apparent on the face of the record for the purpose of Order 47, Rule 1 CPC or Section 22(3)(f) of the Act. To put it differently an order or decision or judgment cannot be corrected merely because it is erroneous in law or on the ground that a different view could have been taken by the court/tribunal on a point of fact or law. In any case, while exercising the power of review, the court/tribunal concerned cannot sit in appeal over its judgment/decision."

(Emphasis supplied)

(VIII) Counsel appearing for this applicant has given example of Dr. Ashwini Kr. Suman and Dr. Ashok Kr. Sinha that these doctors remained absent for 13 years and no action has been taken against them by the respondent State.

This is also not a good ground for preferring this Civil Review Application. This

appellant must have got inspiration from the aforesaid two absentee doctors, but that does not mean that leniency should also be shown to this applicant for his absenteeism of approximately five years. Moreover, these two doctors have resumed their duties at the State of Bihar after their cadre division, whereas, this appellant has never resumed his duties at the State of Bihar and the relationship of employer-employee was still in existence between the State of Jharkhand and this applicant when order of dismissal was passed.

7. We, therefore, dismiss this civil review application with a cost of Rs. 10,000/-, which shall be deposited by this applicant in a cooperative society, viz. Jharkhand High court Middle Income Group Legal Aid Society, Nyay Sadan, Doranda, Ranchi. This amount will be deposited before the aforesaid organisation within a period of twelve weeks from today.

8. Copy of this order will be sent to the Member Secretary, Jharkhand State Legal Services Authority, Nyay Sadan, Doranda, Ranchi initially by Fax and then by registered post.

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9. In view of the final order passed in the Civil Review, this Interlocutory Application is also disposed of.